

National Company Law Tribunal

Allahabad Bench

CP NO. 46/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.01.2018

NAME OF THE COMPANY: M/s Haryali Seeds Pvt Ltd. V/s Devi Laxmi Foods India Pvt Ltd.  
SECTION OF THE COMPANIES ACT/I & B CODE: 433 of the Companies Act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	N.C. Gupta	Adv.	Appellant	
2.	Krishna Dev Vyas	Adv.	ROC	

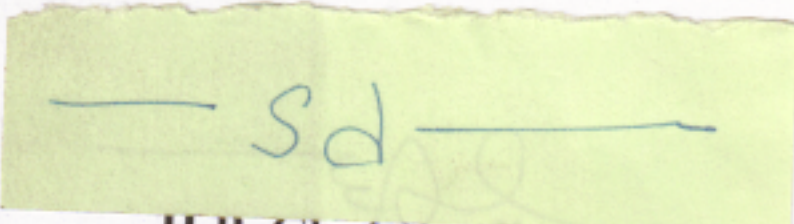
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Sh. N.C.Gupta for the petitioner applicant. Sh. Krishna Dev Vyas, CGSC representing the ROC, Kanpur. He seeks time to file formal reply/ comments of the Central Govt. expressing its view on maintainability of the present petition before this Bench. In the light of the statutory changes, the I & B Code came into effect since 01/12/2016.

The matter to be listed on 29<sup>th</sup> January, 2018.

Date: 10/01/2018

Typed by  
Jyoti  
(Stenographer)

  
H.P. Chaturvedi,  
Member(Judicial)